

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 33
TO BE ANSWERED ON 02.02.2021**

PROHIBITION OF MANUAL SCAVENGING

33. SHRI GAUTAM GAMBHIR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is working on any proposal to make the laws prohibiting manual scavenging more strict by increasing the amount of fine or the number of years of imprisonment; and
- (b) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)**

(a) & (b): Under Section 5 of the “Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (M.S.Act,2013)” manual scavenging is prohibited with effect from the date of coming into force of the above Act i.e. 06.12.2013. Whoever contravenes the provisions of section 5 shall for the first contravention be punishable with imprisonment for a term which may extend to one year or with fine which may extend to fifty thousand rupees or with both, and for any subsequent contravention with imprisonment which may extend to two years or with fine which may extend to one lakh rupees, or with both. There is no proposal at present to modify these provisions.
